

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

R.A.NO.: 35 OF 2006

[Arising out of OA 826 of 2005]

[Patna, this Thursday, the 25th Day of May, 2006]

.....
C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.

.....
Mannangatti Ramakrishnan,
S/o Shri P.Mannangatti

Vs.

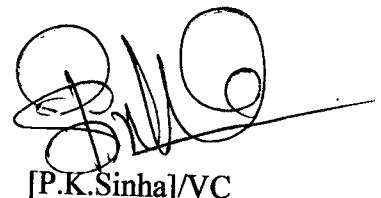
The Union of India through the Secretary,
Govt. of India, M/o Labour & Employment,
New Delhi & Ors.

ORDER PASSED BY CIRCULATION

Justice P. K. Sinha, V.C.:- This is an application for review of order recorded by this Tribunal in OA 826 of 2005, dated 27.02.2006.

2. From a perusal of this order it appears that only one ground was urged on behalf of the applicant on which, on the basis of materials then placed before the Tribunal, the order was recorded. Certain points have been mentioned in the R.A. showing that some more points might have been available to the applicant to argue but when those points were then available, and if those points were not argued, this application for review would be deemed to be seeking only extension of the arguments made on behalf of a party. In other words, this application seeks to re-argue the case which is not permissible in a matter of review of a previous order.

3. That being so, this R.A. is dismissed.



[P.K.Sinha]/VC

skj.